

Trade expired on 4-10-86. Since then the Protocol has been extended on a month to month basis pending the renewal of the Protocol.

A Bangladesh delegation led by the Secretary of the Bangladesh Ministry of Ports, Shipping and Inland Water Transport visited New Delhi for discussions from January 28-30, 1987. The discussions focussed on the renewal of the Protocol, operational matters and the payment of annual charges for maintenance and provision of services on routes primarily maintained by Bangladesh for the use of Indian transit traffic. Discussions on some of the issues could not be completed. These will be resumed in Dhaka. It is hoped that these discussions will take place before June, 1987.

**Proposal to establish more spinning mills**

533. SHRI AMARSINH RATHAWA :  
SHRI CHINTAMANI JENA :

Will the Minister of TEXTILES be pleased to state :

(a) the number of spinning mills functioning in the country and the annual production of yarn;

(b) the number of spinning mills closed down by the end of 1987 and the reasons therefor;

(c) whether there is any proposal to establish more spinning mills in the country during the Seventh Five Year Plan to increase the production of yarn to meet the indigenous demand and also to increase the export; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI RAM NIWAS MIRDHA) : (a) The number of cotton textile spinning mills functioning in the country as on 31st December, 1986 is 742. The estimated production of yarn by spinning mills during the year 1986 (January-December) was 875 million Kgs.

(b) The number of spinning mills closed as at the end of December, 1986 is 43. The main reasons for closure of spinning mills are financial crisis, labour problems, etc.

(c) and (d) The existing spinning capacity has already exceed the estimated requirement during the Seventh Five Year Plan. Thus there is limited scope for creation of additional spinning capacity in the country.

**Amount allocated for Gulmarg Sports Project in Srinagar**

534. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of TOURISM be pleased to state :

(a) the amount allocated under the Seventh Plan for the Gulmarg Winter Sports Project in Srinagar; and

(b) what percentage of the work on the said project has been completed and when the entire project is likely to be completed ?

THE MINISTER OF TOURISM (MUFTI MOHD. SYED) : (a) and (b) Under the scheme "Mountain Resorts and Winter Sports", an outlay of Rs 325 lakhs has been provided in the Central Sector in the VII Five Year Plan.

Gulmarg Winter Sports Project which set up in 1968 to develop winter sports at Gulmarg, is a continuous Plan scheme of the Central Department of Tourism. The following components of the Project have so far been completed.

1. Tangmarg-Gulmarg Road has been constructed.
2. Snow Clearance Equipment was imported and transferred to the State Government of J & K.
3. Institute of Skiing & Mountaineering has been established to train professional ski instructors

and provide training facilities in various winter sports such as skiing, high altitude skiing, mountaineering, rock climbing, ice skating, tobogganing, sledging etc.

4. Aerial Ropeway, Chairlift, Ski Lifts; etc. have been installed.
5. 400 Ski sets have recently been imported for training purposes.

The following components of the Project are under execution :—

- (i) Construction of a building of the Institute of Skiing & Mountaneering at Gulmarg.
- (ii) Construction of a centrally heated hotel at Gulmarg by India Tourism Development Corporation.

The State Government of J & K has also allocated a sum of Rs. 345.25 lakhs for the development of Gulmarg/Tangmarg project during VII Five Year Plan. In addition, State Government has also a proposal to instal cable car at an estimated cost of Rs. 14 crores.

**Schemes approved for development of tourism in Andamans, Nicobars and Lakshadweep Islands**

535. DR. A. K. PATEL : Will the Minister of TOURISM be pleased to state :

(a) whether he had participated in the meeting of Islands Development Authority on December 27 last, where in a package of schemes for the development of Andamans Nicobars and Lakshadweep group of islands was approved; and

(b) if so, the specific schemes approved for tourism development in these islands and also the time bound targets fixed in each case ?

THE MINISTER OF TOURISM (MUFTI MOHD. SYED) : (a) and (b) Yes, Sir. It was decided that a programme for tourism should be worked out as an integrated package. However, no specific schemes were approved for tourism development in these Islands.

**Cases of illegal construction in Delhi Cantonment**

536. SHRI HAFIZ MOHD. SIDDIQ : Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No. 1872 on 30 July, 1986 regarding cases of illegal construction in Delhi Cantonment and state;

(a) the number of cases finalised so far with details; and

(b) whether any more cases of illegal constructions have been added to the list of thirty seven cases and if so, details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT IN THE MINISTRY OF DEFENCE (SHRI ARUN SINGH) : (a) and (b) Out of the 37 cases, 14 cases have been finalised by way of acquittal or fine by the Courts or by composition of the offence by the the Cantonment Board, Delhi under the provisions of the Cantonments Act, 1924. 18 more cases of illegal constructions have been added to the list. Out of them, 8 cases have been finalised.

Details of all these 55 (37+18) cases are shown in the statement laid on the Table of the House.

[placed in Library. See No LT-3744/87]

**Acquisition of escorts floating dry dock by Indian Navy**

537. SHRI SANAT KUMAR MANDAL : Will the Minister of DEFENCE be pleased to state :